

COURT- 1

**IN THE APPELLATE TRIBUNAL FOR ELECTRICITY
(Appellate Jurisdiction)**

DFR No : 595 of 2019 & IA No. 1722 OF 2019 & IA No. 1914 OF 2019

Dated: 30th October, 2019

**Present: Hon'ble Mrs. Justice Manjula Chellur, Chairperson
Hon'ble Mr. S.D. Dubey, Technical Member (electricity)**

In the matter of:

North Bihar Power Distribution Company Ltd. Appellant(s)

Versus

Bihar Electricity Regulatory Commission & Anr. Respondent(s)

Counsel for the Appellant(s) : Nishant Kumar. For App1

Counsel for the Respondent(s) : For Res1

ORDER

IA NO. 1722 of 2019

(Appl. for condonation of delay in re-filing).

We have heard learned senior counsel, Mr. S.B. Upadhyay, arguing counsel for the applicant/appellant.

For the reasons set out in the application, delay of 200 days in re-filing the appeal is condoned and the IA is allowed subject to payment of Rs.2,000 to ***National Association for the Blind, Delhi State Branch, Sector-5, R.K. Puram, New Delhi-110 022*** on or before 15.11.2019.

IA No. 1914 of 2019 IN DFR No. 595 of 2019

Issue notice to the Respondents on IA No.1914 of 2019 (*delay in filing*) as well as on the main Appeal returnable on 27.11.2019. Dasti, in addition, is also permitted.

List the matter on **27.11.2019.**

S.D. Dubey
Technical Member(electricity)

Justice Manjula Chellur
Chairperson

PR